

PART F—RETURNS IN CASES IN WHICH THE COLLECTOR  
ACTS AS MINISTERIAL OFFICER IN THE EXECUTION OF  
DECREES

The Civil Courts should submit periodical returns concerning all cases in which the execution remains in the hands of the Court and the Collector only assists as a Ministerial Officer of the Court. Collectors have also been directed by the Financial Commissioners to furnish periodical returns relating to such cases. The Judges have, with the concurrence of Financial Commissioners, drawn up three forms of quarterly returns. In this connection see chapter 12-M of High Court Rules and Orders, Volume I and the forms printed in Part A-V of High Court Rules and Orders of the High Court.

to executions of decrees in which the Collector is consulted.”

## APPENDIX I

## LIST OF PERIODICAL REPORTS AND RETURNS SUBMITTED TO THE HIGH COURT AND THE DATES ON WHICH THEY ARE DUE

Description of Report or Return	Latest date of submission to High Court	REMARKS
YEARLY		
Statement of probates and letters of administration	10 <sup>th</sup> April ..	By District Judge
List of Legal Practitioners ..	10 <sup>th</sup> January ..	Ditto
List of Pleaders and Mukhtars whose certificates have been renewed	Ditto	Ditto
Criminal report and statements ..	1 <sup>st</sup> February	By District Magistrate to Sessions Judge not later than 1 <sup>st</sup> February, office copies being sent to High Court at the same time. Fair copies are to be sent by Sessions Judge to High Court not later than 15 <sup>th</sup> February
Civil Report and Statements ..	15 <sup>th</sup> February	By District Judge
Confidential list of certain persons who are considered fit to exercise or fit to be tried with certain judicial powers	Ditto	Ditto
Report on the conditions of Libraries of Subordinate Courts	1 <sup>st</sup> April	Ditto
Reports on the civil judicial work of judicial officers	2 <sup>nd</sup> April	Ditto
Reports on the magisterial work of officers of the I.A.S. and P.C.S.	21 <sup>st</sup> April	By Sessions Judge to whom they will be sent by District Magistrate by 2 <sup>nd</sup> April
Estimate of Expenditure for Stationery ..	15 <sup>th</sup> July ..	By District Judge
Annual return of licensed Petition-writers	1 <sup>st</sup> October ..	Ditto
Budget estimates ..	15 <sup>th</sup> September	Ditto
Annual indent for Stationery for Subordinate Courts	1 <sup>st</sup> September	Ditto
Recommendations for the issue of licenses to Petition-writers	15 <sup>th</sup> November	Ditto
C inage statement ..	15 <sup>th</sup> January	By District Magistrate direct
List of judicial buildings ..	1 <sup>st</sup> July ..	By District Judge

Description of Report or Return	Latest date of submission to High Court	REMARKS
<p>YEARLY—concl'd QUARTERLY</p>		
<p>Statement showing grants of probate and administration in estates of persons of European extraction</p>	<p>7<sup>th</sup> of month succeeding quarter for which due</p>	<p>By District Judge</p>
<p>District Civil Statement No. I ..</p>	<p>10<sup>th</sup> of month succeeding quarter for which due</p>	<p>Ditto</p>
<p>District Criminal Statements I to III</p>	<p>Ditto</p>	<p>By District Magistrate to Sessions Judge on 5<sup>th</sup> and to High Court on 10<sup>th</sup></p>
<p>Abstract of order sheets of cases pending over a year</p>	<p>15<sup>th</sup> of the month succeeding the quarter for which due</p>	<p>District Judge and Subordinate Judge</p>
<p>Notes about inspection of their courts by the presiding officers</p>	<p>Ditto</p>	<p>District Judge and Subordinate Judge</p>
<p>MONTHLY</p>		
<p>Statement of Civil and Criminal work of District and Sessions Courts</p>	<p>15<sup>th</sup> of next month</p>	<p>By District and Sessions Judge</p>
<p>District Criminal Statements I to III ..</p>	<p>..</p>	<p>By District Magistrate to Sessions Judge on 7<sup>th</sup> of next month</p>
<p>Return of suits pending in Courts of Subordinate Judges</p>	<p>10<sup>th</sup> of next month</p>	<p>By District Judge</p>

*\*Note.*—It is discretionary with District and Sessions Judges to call for either monthly or quarterly Civil Statements from Courts subordinate to them.

## APPENDIX II

LIST OF PERIODICAL RETURNS OF WHICH BLANK FORMS WILL BE  
SUPPLIED BY THE HIGH COURT WITHOUT INDENT

Description of Return	Number of copies supplied	
	To District or Sessions Judge	To District Magistrate
YEARLY		
District Criminal Statements Nos. I to VI, in English ..	..	4
District Criminal Statements Nos. I to VI, in Vernacular ..	..	30
District Civil Statements Nos. I to X, in English ..	4	..
District Civil Statement Nos. I to X, in Vernacular ..	30	..
Sessions Statements Nos. I to IV, in English ..	3	..
Sessions Statements Nos. I to IV, in Vernacular ..	3	..
Civil Appeal Statements Nos. I to IV, in English ..	3	..
Civil Appeal Statements Nos. I to IV, in Vernacular ..	3	..
Subject headings for Civil and Criminal reports ..	3	..
Statement of probates and letters of administration ..	3	..
Coinage Statement in English ..	..	3
Coinage Statement in Vernacular ..	..	30
Statement of Cognizable Crimes, A, B and C, in English ..	..	3
Statement of Cognizable Crimes, A, B and C, in Vernacular ..	..	50
QUARTERLY		
Statement of fines realized in Sessions cases ..	..	11
Statement of grants of probate or letters of administration ..	8	..
MONTHLY		
District Criminal Statements Nos. I to IV, in English ..	..	22
District Criminal Statements Nos. I to IV, in Vernacular ..	..	43
District Civil Statement Nos. I in English ..	16	..
District Civil Statement No. I, in Vernacular ..	45	..
Statement of Civil and Criminal work of District and Sessions Judge, Nos. I to III ..	30	..
Return of suits pending in the Courts of Subordinate Judges ..	30	..